

## OFFICE OF THE DISTRICT AND SESSIONS JUDGE, LUDHIANA

### ORDER

In view of the directions issued by the Hon'ble High Court of Punjab and Haryana, Chandigarh vide letter No.80.RG.Spl.Misc. dated 17.04.2021 and considering the fact that some Judicial Officers and some court staff have been tested positive for Covid-19 and in order to curb the further spread of the pandemic, following necessary directions are issued regarding restrictive functioning of the Courts:-

1. Only **urgent Criminal/ Civil matters** would be taken up for hearing **till 30.04.2021**. Apart from urgent matters, **following matters** shall also be taken up by the Courts:-

1. Rape & POCSO cases to be heard by Fast Track Special Courts.
2. Time bound cases in which directions have been received from the Hon'ble Apex Court and Hon'ble High Court.
3. Criminal trials in which accused are in custody for more than three years.
4. Criminal appeals in which accused are in custody.
5. Criminal Revisions.
6. Application for the release of case property on spurdari.
7. Application for release of compensation amount in LAC and MACT cases.
8. Matters pertaining to section 13-B of HMA.
9. Cases which are fixed for exparte evidence and exparte arguments.
10. Cases pertaining to section 138 of N.I Act which are at the stage of preliminary evidence.
11. Cases in which defence evidence has been closed and fixed for arguments.
12. Any other matter found urgent by the Court concerned.

2. The proceedings of all the above mentioned categories shall be taken up preferably through Video conferencing. The same shall be conducted through 'Vidyo' application and in case of non connectivity with 'Vidyo' application, whatsapp and voice call conference/ Tele-conference facility can be resorted to. System Officer alongwith his staff and reader of the concerned court shall make necessary arrangements regarding video/ telephonic conferencing for smooth hearing of the cases.

3. The litigants/witnesses shall not be allowed to enter into the Court Complex unless their presence is required for recording of their evidence

under section 13-B of HMA and in cases where specific order has been passed by the court concerned.

4. The Readers/ Stenographers/ Judgment Writers shall daily upload the orders/judgments on the CIS.

8. The staff and officials of the courts shall wear proper masks and maintain social distancing.

9. The Presidents/ Secretaries, Bar Associations, Ludhiana, Khanna, Samrala and Jagraon, shall ensure closure of Canteens and other Food stalls operating in the Judicial Courts complexes concerned till 30.04.2021.

10. The Judicial Officers, staff members as well as members of the Bar Association, Ludhiana shall strictly adhere guidelines/ health advisories and other SOPs issued by the competent authority from time to time.



(Munish Singal)

District and Sessions Judge,  
Ludhiana.

19.04.2021

Endst No. 1888 /G Dated 19 April, 2021

Copy forwarded to the followings:-

1. The Registrar General, Hon'ble High Court of Punjab and Haryana, Chandigarh.
2. All the Judicial Officers posted in this Sessions Division.
3. The Deputy Commissioner, Ludhiana.
4. The Commissioner of Police, Ludhiana; The Senior Superintendent of Police, Khanna & Ludhiana Rural.
4. The District Attorney, Ludhiana.
5. The Superintendents, Central Jail; Borstal Jail; Women Jail and Observation Home, Ludhiana.
6. The Presidents, Bar Association, Ludhiana, Khanna, Samrala and Jagraon.
7. DSA/ System Officer/ System Assistants of this Court.
8. concerned Officials of the Court/Office of undersigned
9. A copy of this order be also placed on the notice board of this office/ Court.



District and Sessions Judge,  
Ludhiana.